

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 10

Dated: Guwahati, the 28th of January, 2025

In terms of judgment dated 15-01-2025 passed by the Hon'ble Supreme Court of India in *WP(C) No. 538/2023 (Rajeeb Kalita Vs. UOI & Ors.)*, Hon'ble the Chief Justice has been pleased to constitute the "***Committee to monitor the implementation of the directions issued by the Hon'ble Supreme Court of India in WP(C) No. 538/2023***" as indicated below:

| Name of the Committee | Chairman / Members | Secretary |
|---|--|---|
| Committee to monitor the implementation of the directions issued by the Hon'ble Supreme Court of India in <i>WP(C) No. 538/2023</i> | <p style="text-align: center;"><u>Chairman</u></p> <p style="text-align: center;">Hon'ble Mr. Justice Manash Ranjan Pathak</p> <p style="text-align: center;"><u>Members</u></p> <p>(i) Registrar General</p> <p>(ii) Chief Secretary (*)</p> <p>(iii) Finance Secretary (*)</p> <p>(iv) PWD Secretary (*)</p> <p>(v) President / Secretary, Bar Association (**)</p> <p><u>N.B.:</u></p> <p>(*) Of the States of Assam, Nagaland, Mizoram and Arunachal Pradesh as and when matters related to the concerned State are involved the concerned stake holders of the States will be the participants.</p> <p>(**) Of the Principal Seat, Kohima Bench, Aizawl Bench, Itanagar Permanent Bench and the District Bar Associations; as and when matters related to the concerned State / District are involved the concerned stake holders of the States will be the participants.</p> <p>Also, the Registrars of the Kohima Bench, Aizawl Bench and Itanagar Permanent Bench as and when matters related to the concerned Bench are involved the concerned stake holders of the States will be the participants.</p> | Registrar (Administration) assisted by the Joint Registrar (PM&P) |

This Notification will come into effect immediately.

By Order,

Sd/- C.B. Gogoi
REGISTRAR GENERAL (i/c)

21. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
22. The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
23. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.
24. The President / General Secretary, Bar Associations of the Kohima Bench, Aizawl Bench and Itanagar Permanent Bench.
25. The Chief Judicial Magistrate,
Bajali / Baksa / Barpeta / Biswanath / Bongaigaon / Cachar / Charaideo / Chirang / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Hojai / Jorhat / Kamrup (M) / Kamrup / Karimganj / Karbi Anglong / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri / South Salmara-Mankachar / West Karbi Anglong.
26. The Joint Registrar (_____), Gauhati High Court, Guwahati.
27. The Director, Law Research Institute, Gauhati High Court, Guwahati.
28. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
29. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
30. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
31. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload this Notification in the website of the Gauhati High Court).

32. The Court Manager, Gauhati High Court, Guwahati.
33. The Administrative Officer (Judicial), _____ Section, Gauhati High Court, Guwahati.
34. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.
35. The Chief Security Officer, Gauhati High Court, Guwahati.
36. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]


REGISTRAR GENERAL (i/c)